

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:218

ANSWERED ON:23.02.2010

SPURT IN CRIME

Mahajan Smt. Sumitra;Rajaram Shri Wakchaure Bhausasheb;Tirkey Shri Manohar

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether there is a spurt in various crimes in the country;

(b) if so, the total number of such cases reported/registered, crime-wise, during each of the last three years and the current year, State-wise;

(c) the total number of accused arrested and action taken against them alongwith the total number of cases solved/unsolved during the said period, State-wise;

(d) whether the Government has received complaints of non registration of FIRs in the matter of serious crimes and mere entries are being made thereon in the daily diary by the States police and particularly by the Delhi Police; and

(e) if so, the reaction of the Government thereto alongwith the details of the legal rights of the victims in such cases including the right to be informed of action taken on such complaints by the police?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): According to the National Crime Records Bureau (NCRB), which compiles data relating to crime in the country, State/UT-wise and crimes head-wise cases reported during 2006-2008 are enclosed at Annexure-I.

State/UT-wise and crime head wise number of persons arrested, persons charge-sheeted and persons convicted along with the number of cases charge-sheeted (cases solved) and cases convicted during 2006-2008 are also at Annexure-I

(d) 'Police' and 'Public Order' are state subjects under the seventh schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government has been advising to the State Governments/ UT Administrations from time to time to give more focused attention to the administration of criminal justice system with emphasis on prevention and control of crime.

The matter whether all the complaints received by the police may be treated as FIRs is sub-judice.

(e) The victims can seek information under the provision of the Right to Information Act, 2005.